

**NATIONAL COMPANY LAW TRIBUNAL ITEM NO : 14
ALLAHABAD BENCH**

CA NO.53/ALD/2019

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.01.2021 AT 10:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : ROC V/S M/S NIRMALA SAHU BUSINESS COMPLEX PVT. LTD.

SECTION: 252(1) OF COMPANIES ACT 2013

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR APPELLANT : SH. KRISHNA DEV VYAS, ADV.

**COUNSEL FOR RESPONDENT : SH. RUPENDRA KUMAR PORWAL
ALONG WITH SH. SAMIR AGARWAL, ADVS.**

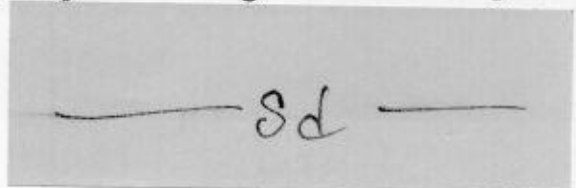
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The matter was taken up today through Video Conferencing.

Heard Sh. Krishna Dev Vyas, Advocate for the Appellant and Sh. Rupendra Kumar Porwal along with Sh. Samir Agarwal, Advocates for the respondent through Video Conferencing.

A perusal of the earlier order shows that the rejoinder was to be filed by the appellant, but till date no rejoinder has been filed. Let, the same be filed by the appellant by the next date.

Accordingly, put up on 24th March, 2021 for arguments before the Regular Court/ Video Conferencing, by which time, pleadings may be exchanged between the parties.



Dated : 04.01.2021

**JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)**

*Typed by :
Kavya Prakash Srivastava
(Stenographer)*